

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/657/2020

This the 16th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Sarita Devi w/o Vijay Singh d/o Balkar Singh, r/o Rehian, Tehsil & District Samba.

.....Applicant

(Advocate:- Mr.Mohit Gupta)

Versus

1. State of Jammu & Kashmir through its Commissioner/Secretary to Govt. Youth Service & Sports Department, Civil Secretariat, Jammu/Srinagar.
2. Director General, Youth Services & Sports Officer, Wazir Bagh, Srinagar.
3. Deputy Commissioner, Samba (Chairman, District Level Selection Committee).
4. District Youth Service s & Sports Officer, Samba(Member Secretary, District Level Selection Committee).
5. District Employment & Counselling Officer, Samba(Member, District Level Selection Committee).
6. Zonal Physical Education Officer, Samba(Member, District Level Selection Committee).
7. Tehsildar, Samba.
8. Ruhi Sambyal d/o Rakesh Kumar w/o Sanjeevan Singh Salathia, r/o Garota Mandi, PO Gurah Salathia, Tehsil & Distt. Samba.
9. Sonia Sambyal d/o Parduman Singh w/o Ripan Singh Jarotia, r/o Krishna Nagar, Murgamarket Gali, Behind St. Peter School, Jammu.

.....Respondents



(Advocate: Mr. Amit Gupta, AAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)



Mr. Amit Gupta, AAG, appearing for respondents no.1 to 7 states that the applicant has challenged the appointment of respondents no.8 & 9 who were appointed on the post of Rehbar-e-khel(honorarium basis) on contingency basis i.e. contingent paid worker (for short CPW) vide order dated 26.2.2019 and it is not a civil post, as such, this Tribunal has no jurisdiction to hear the case in view of Section 14 of the Administrative Tribunals Act, 1985.

2. Contention of learned A.A.G. has force and it is to be accepted. The post against which the applicant is seeking appointment was on honorarium basis and is not a civil post, as such, it does not fall under the jurisdiction of this Tribunal.
3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.
4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 19.4.2021.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

kks

